CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY, BENCH

Review Petition No. 67/93 in Original Application No. 1198/92

Shri Rafique Ahmed Qutubuddin

... Applicant.

V/s.

Union of India and others.

CORAM: Hon'ble Shri Justice M.S. Deshpande, Vice Chairman Hon'ble Shri M.Y.Priolkar, Member (A)

Tribunal's order on Review Petition by circulation.

Per Shri M.Y.Priolkar, Member (A) | Dated 4-10-43

This review petition (R.P. No. 67/93) has been filed by the applicant in OA No. 1198/92 against our judgement dated 23.4.1993 in that O.A. By that judgement, we had dismissed the O.A. holding that it was clearly a case of an error in allowing the applicant a benefit to which he was not entitled.

- A review of this judgement is sought on the ground that a document dated 25.7.1992 has since came into possession of the applicant. According to the applicant, it is clear from this document that some employees belonging to some other divisions of the Railway and identically placed like the applicant were also given similar benefit which is still not withdrawn from them, unlike in the case of the applicant.
- Although there is a delay of little over a month in filing this review petition, we condone the delay and proceed to consider this review petition by circulation.
- 4. We have perused the review petition. We do not see any error of fact or of law in our judgement dated 23.4.1993. We are also not satisfied that with reasonable diligence, the applicant could not have produced the order dated 25.7.92 (which he has now annexed to the review petition) and made his submissions thereon before the judgement was delivered on 23.4.1993.

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Even otherwise, merely because some employees in some other divisions are wrongly given a benefit inspite of instructions to the contrary will not entitle the applicant to claim the benefit. We do not see any sufficient reason to warrant a review of our judgement dated 23.4.1993. The review petition is rejected.

(M.Y.PRIOLKAR)
MEMBER(A)

(M.S. DESHPANDE) VICE CHAIRMAN

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